

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3234
ANSWERED ON:30.08.2013
GUIDELINES FOR APPOINTMENT IN NALCO
Pangi Shri Jayaram

Will the Minister of MINES be pleased to state:

- (a) whether the Government has issued any guidelines authorising the NALCO to revise its criteria of appointment of persons whose land was acquired, displaced persons and the nature of the soil;
- (b) if so, the details thereof;
- (c) the details of appointments given at different plants/offices of NALCO in Odisha, the basis thereof, compared to the number of persons displaced, land acquired etc. at different sites of operations by NALCO in Odisha;
- (d) the number of cases in respect of Koraput and Rayagada districts that have been appointed, pending appointment and proposed to be re-surveyed; and
- (e) the branches in which training facility is available on demand to the locals(in the NALCO are in Operation) on payment or non-payment basis, separately?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) : No, madam. The Govt. has not issued any revised guideline authorizing NALCO to revise its criteria of appointment of persons, whose land was acquired, displaced persons and the nature of the soil.

(b) : Does not arise, in view of (a) above.

(c) : The information is as follows:-

Mines & Refinery Project, Damanjodi- For Mines & Refinery project, 4532.83 acres private land was acquired. As per the approved policy of 1984, 600 families were identified jointly by the District Administration of Koraput and NALCO as Land Displaced Persons(LDPs) who had lost their either land including homestead. 598 families have been offered regular employment in the company. District Administration of Koraput has to provide nominee in two cases. However, the employment is extended subject to availability of vacancy and suitability of the person.

Smelter & Power Complex, Angul- For Smelter & Power Complex, 3496.23 acres private land was acquired.

(i) As per the approved policy, 35 families were identified by the District Administration of Angul and NALCO as Land Displaced Persons (LDPs). Out of them, 34 persons have been offered regular employment and 01 person has availed one time lump-sum cash compensation in lieu of employment.

(ii) In respect of Smelter & Power Complex, Angul where the number of LDPs are very low the facility is extended to Substantially Affected Persons, who is left with 2/3rd of his or her land after acquisition by the Company. Accordingly, 1493 were identified as Substantially Affected Persons (SAP), who were having 2/3rd or less than 2/3rd of his/her land left after acquisition.

Out of 1493 identified Substantially Affected Persons, 1273 Persons have been offered regular employment and 67 persons have availed one time lump-sum cash compensation in lieu of employment. However, the employment is extended subject to availability of vacancy and suitability of the person.

Basis of Identification

Rehabilitation Policy at Angul Sector:- The salient features of the said policy since 1984 were as follows:-

(i) Local Displaced Person (LDP): Means a person or nominee of a family whose total land (including homestead) has been acquired and who has been paid due monetary compensation and whose vacant possession of land has been taken over by the Government or Company for its purpose.

(ii) Substantially Affected Person (SAP): Means a substantially affected person may be defined as one who is left with 2/3rd or less

than 2/3rd of his/her land after acquisition by the company.

Rehabilitation Policy at Damanjodi Sector:- The policy since 1984 prescribed for shifting of the displaced persons to specially constructed houses by Nalco for resettlement and to provide employment to one able bodied person from each of the displaced families after that shifting.

(d) : Refer to reply given to part (c) above. Further, there is no proposal pending for resurvey of the land so acquired. NALCO does not have any operations in Rayagada district and hence no displacement of persons, in that district.

(e) : Training facilities are available in both the units for NALCO employees. There is no such specific guidelines/rules available for extending training on demand on payment or non-payment basis.